

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A.340/2001 IN  
O.A.2460/2000

New Delhi, this day the 09<sup>th</sup> of November, 2001

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN(J)  
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

1. Richpal Singh S/o Sh. Mohan Lal,  
R/O Village & P.O. Fatehpur Beri,  
Mehrauli, New Delhi
2. Gulab Singh S/o Shri Prem Singh,  
R/O H.No. 91, Har Saroop Colony,  
Fatehpur Beri, New Delhi
3. Braham Dutt Tyagi S/o Sh. Bishamber Dayal Tyagi  
R/O H.No. 38, Village Chhatterpur,  
Mehrauli, New Delhi

... Review Applicants

Versus

1. Govt. of N.C.T. of Delhi  
Through its Chief Secretary,  
Delhi Secretariat,  
I.P. Estate, New Delhi
2. Medical Superintendent,  
L.N.J.P. Hospital,  
Delhi

... Respondents

O R D E R (By Circulation)

By S.A.T. Rizvi, Member (A) :

The present RA No.340/2001 has been filed for recall/review of the order passed in O.A. No.2460/2000 on 21.9.2001.

2. After going through the RA, we find that the review applicants have tried to re-argue the case by agitating the very same issues which they had raised in the O.A. The points raised by them were duly considered and at sufficient length by the Tribunal while deciding the OA 2460/2000. )

(2)

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3. After a careful consideration of the matter, we also do not find any error apparent on the face of the record nor do we find any other justification which may necessitate review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. In the circumstances the RA is rejected.



(S.A.T. RIZVI)  
MEMBER (A)



(MRS. LAKSHMI SWAMINATHAN)  
VICE CHAIRMAN (J)

/pkr/